

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)

MONDAY, THE TWENTY EIGHTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 30160 OF 2024

**Between:**

Bathula Venu Madhava Reddy, S/o. Bathula Pani Reddy, Age. 19 years, Occ.  
Student, R/o. Plot No.12, Mythri Villas, Hayathnagar, Ranga Reddy

...PETITIONER

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.
3. The Principal, Prathima Institute of Medical Sciences, Nagunur, Karimnagar, Telangana-505417.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the respondents No. 2 and 3 in not allowing the petitioner to join in to MBBS Course in Prathima Institute of Medical Sciences, Karimnagar under Management B Category for the academic year 2024-25 by receiving fees and Original documents and not granting time for furnishing the Duplicate SSC Marks Certificate, as illegal, arbitrary, unconstitutional and consequently direct the respondents No. 2 and 3 to allow the petitioner to join in to MBBS Course in Prathima Institute of Medical Sciences, Karimnagar by receiving Fees and

Original documents for the academic year 2024-25 and further grant time for furnishing the Duplicate SSC Marks Certificate.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents No. 2 and 3 to allow the petitioner to join in to MBBS Course in Prathima Institute of Medical Sciences, Karimnagar by receiving Fees and Original documents for the academic year 2024-25 and further grant time for furnishing the Duplicate SSC Marks Certificate, pending disposal of writ petition.

**Counsel for the Petitioner : SRI L.RAM SINGH**

**Counsel for the Respondent No.1 : SRI T.RAMESH,  
GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent Nos.2 : SRI A.PRABHAKAR RAO,  
SC FOR KNRUHS**

**Counsel for the Respondent No.3 : --**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.30160 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L. Ram Singh, learned counsel for the petitioner.

Mr. T. Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') representing respondent No.2.

2. In this writ petition, the petitioner *inter alia* prays for a direction to respondent Nos.2 and 3 to permit him to join MBBS course in Prathima Institute of Medical Sciences, Karimnagar (hereinafter referred to as 'the Institute') under Management quota "B" Category for the academic year 2024-25 by furnishing the duplicate SSC Marks Certificate.

3. Facts giving rise to filing of this writ petition briefly stated are that the petitioner had appeared in the NEET UG Examination for admission into MBBS/BDS Course for the academic year 2024-25. The petitioner has participated in the Mop-up round of counselling which was held on 23.10.2024 and was allotted a seat in the Institute. It is the case of the petitioner that he lost his SSC marks certificate. However, respondent Nos.2 and 3 are not admitting the petitioner in MBBS course. Hence, this petition.
4. Learned counsel for the petitioner submitted that the petitioner has lost his original SSC marks certificate while the petitioner was travelling in a bus. It is further submitted that the petitioner shall obtain the duplicate marks sheet from the Central Board of Secondary Education and shall produce the same before respondent Nos.2 and 3 on or before 07.11.2024. It is further submitted that the petitioner is ready and willing to comply with the other formalities prescribed for admission into MBBS course including payment of fees.

5. Learned Standing Counsel for the University submitted that in case the petitioner produces the original certificate on or before 07.11.2024, he shall be admitted into MBBS course.

6. We have considered the rival submissions made on both sides.

7. The petitioner has already been admitted into MBBS course. It is the case of the petitioner that he lost his original marks sheet while travelling. Therefore, in the facts and circumstances of the case, it is directed that in case the petitioner produces the duplicate marks sheet from the Central Board of Secondary Education on or before 07.11.2024 and complies with all other formalities prescribed for admission to MBBS course, including payment of fee, the petitioner shall be given admission to MBBS course. It is made clear that in case the petitioner fails to produce the duplicate marks sheet obtained from the Central Board of Secondary Education before respondent Nos.2 and 3 on or before 07.11.2024, the

aforesaid respondents shall be at liberty to fill up the vacancies so caused.

8. Accordingly, the writ petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-P. CH. NAGABHUSHAMBA  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana, Hyderabad-500 055
2. The Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI L.RAM SINGH, Advocate. [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
5. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
6. Two CD Copies.

BSK

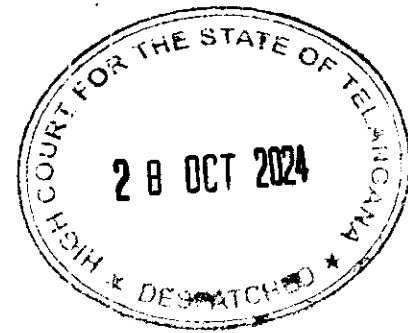
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**HIGH COURT**

**DATED:28/10/2024**

**CC TODAY**



**ORDER**

**WP.No.30160 of 2024**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

⑨  
28/10/24  
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